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Central Administrative Tribunal, Principal Bench

Original Application No.862 of 2004

New Delhi, this the 6th day of April, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member (A)

Ct. Rajinder Singh, No.723 DAP (Exe.),  
PIS No.28821025, S/o late Sh. Ram Kumar  
R/o G-1, 459A, Uttam Nagar,  
New Delhi

....Applicant

(By Advocate: Shri U.Srivastava)

Versus

Govt. of NCT Delhi through,

1. The Chief Secretary,  
Govt. of N.C.T. Delhi,  
5, Sham Nath Marg,  
New Delhi
2. The Commissioner of Police,  
Police Head Quarters  
I.P. Estate, New Delhi
3. The Joint Commissioner of Police,  
Police Head Quarters  
I.P. Estate, New Delhi
4. The Deputy Commissioner of Police,  
Head Quarters (Estt.)  
Delhi


....Respondents


O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present petition with liberty to challenge if any adverse order is passed.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

  
( S.K. Naik )  
Member (A)

  
( V.S. Aggarwal )  
Chairman